

ITEM NO.6

COURT NO.4

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 21/2022

GLOBAL PEACE INITIATIVE & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(IA No. 4490/2022 - EX-PARTE AD-INTERIM RELIEF
IA No. 4491/2022 - EXEMPTION FROM FILING AFFIDAVIT)

Date : 21-11-2022 This matter was called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Sanjay R. Hegde, Sr. Adv.
Mr. Atul Shan kar Vinod, Adv.
Mr. Pranjal Kishore, Adv.
Mr. Tanay Hegde, Adv.
Mr. Aditya Jain, AOR

For Respondent(s) Mr. Tushar Mehta, SG
Ms. Aishwarya Bhati, ASG
Mr. Rajat Nair, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Aman Sharma, Adv.
Mr. Shantanu Sharma, Adv.
Mr. Chitrangda Rashtrawara, Adv.
Ms. Deepabli Dutta, Adv.
Mr. Aditya Jain-1, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned Senior Advocates appearing for the parties agree that the judgment of this Court in *Noel Harper and Others vs. Union of India and Another [2022 SCC Online SC 434]* substantially covers the issues which are raised in the present petition. The Writ Petition is dismissed on such basis.

We however, leave it to the petitioners to avail remedies still open to them.

Pending applications, if any, shall stand disposed of.

(INDU MARWAH)
COURT MASTER (SH)

(RENU KAPOOR)
ASSISTANT REGISTRAR